

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 2151/2013

New Delhi, this the 5th day of October, 2015

**HON'BLE MR. JUSTICE SYED RAFAT ALAM, CHAIRMAN
HON'BLE MR. P.K. BASU, MEMBER (A)**

Hem Raj,
S/o Shri Babu Lal,
R/o 509, B/3, 5A, Govindpuri,
New Delhi-19. .. Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India
Through the General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, DRM's Office,
Near New Delhi Railway Station,
New Delhi.
3. The Divisional Personal Officer,
Northern Railway, DRM's Office,
Near New Delhi Railway Station,
New Delhi. .. Respondents

(By Advocate : Shri Shailendra Tiwary)

ORDER (ORAL)

By Hon'ble Mr. Justice Syed Rafat Alam

It is stated on behalf of the applicant that during the pendency of the O.A., the applicant has died but despite

requests sent by the learned counsel for the applicant, nobody has given instructions to bring the legal heirs on record.

2. In view of above, this Original Application, after death of the sole applicant, stands abated, and is accordingly, dismissed. No costs.

(P.K. Basu)
Member (A)

(Syed Rafat Alam)
Chairman

/Jyoti/